



കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 മേയ് 9 9th May 2017	നമ്പർ } No. } 19
		1192 മേടം 26 26th Medam 1192	
		1939 വൈശാഖം 19 19th Vaisakha 1939	

PART III

Judicial Department

THE HIGH COURT OF KERALA

NOTIFICATION

No. A5-10140/2016. *12th April 2017.*

In exercise of the powers conferred by Article 229 of the Constitution of India, the Honourable the Chief Justice hereby makes the following amendments to the Kerala High Court Service Rules, 2007, namely:

Amendment (C. S. No. 39)

In the Rules,

In Annexure I, the following shall be incorporated in Column No. 5 against Category No. 2 Office Superintendent in Sub Division 10 of Division I:

“For Promotion from Selection Grade Typist-Copyist, in the absence of candidates possessing KGTE (Higher) in Typewriting (English), KGTE (Lower) in Typewriting (English) will be sufficient for the incumbents in the Category of Typist- Copyists as on 1-1-2007.”

The above amendment shall come into force with immediate effect.

By order,

ASHOK MENON,
Registrar General.

Kochi-682 031.

Explanatory Note

(This note does not form part of the amendment, but is intended to indicate its general purport.)

When the Kerala High Court Service Rules, 2007 was brought into force, apart from Selection Grade Typist (later redesignated as Selection Grade Computer Assistant w.e.f. 11-7-2014) Selection Grade Typist-Copyist was also made a feeder category for promotion to the category of Office Superintendent, High Court subject to certain conditions as to reckoning of their seniority. Since possession of KGTE (Higher) in Typewriting (English) is an essential qualification for promotion to the category of Office Superintendent, Selection Grade Typist-Copyists who possess only KGTE (Lower) in Typewriting (English) turned ineligible for promotion to the category of Office Superintendent. The Honourable the Chief Justice has therefore ordered to incorporate the above clause in the Kerala High Court Service Rules, 2007. Hence this amendment.